

The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 41, CUTTACK, THURSDAY, JANUARY 05, 2017/PAUSA 15, 1938

LAW DEPARTMENT

NOTIFICATION

The 4th January, 2017

S.R.O. No. 26/2017— In exercise of the powers conferred by the proviso to Article, 309 read with Article, 233, 234 and 235 of the Constitution of India, the Governor of Odisha after consultation with the Odisha Public Service Commission and the High Court of Orissa hereby makes the following rules further to amend the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007, namely:—

1. **Short title and Commencement:**— (1) These rules may be called the Odisha Superior Judicial Service and Odisha Judicial Service, (second) Amendment Rules, 2016

(2) They shall come into force on the date of their publication in the *Odisha Gazette*.

2. In the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007 (here in after referred to as the said rules), in part-VI, for sub-rule (3) of rule 30-A the following sub-rule shall be substituted namely:—

"(3) Every Candidate recruited as District Judge,—

(a) by direct recruitment shall have to undergo training as specified in paragraph-2 of *Appendix-G*,

(b) by usual promotion or by limited competitive examination, shall have to undergo training as specified in *Appendix-H*".

3. In the said rules in *Appendix-G* in Para.2, the words and coma, " usual promotion or by limited competitive examination" shall be omitted.

4. In the said rules, after *Appendix-G*, the following *Appendix* shall be inserted, namely:—

"Appendix-H
(See Rule-30-A)

1. Every person appointed as District Judge byway of promotion or Limited Competitive Examination shall undergo following training:—
 - (a) Institutional training for a period not exceeding 3(three) weeks.
 - (b) Practical training for a period not exceeding 1(one) week.
2. During the training period of District Judges appointed byway of promotion, emphasis to be given on training of Specialised Legislation Stress Management, Judicial Communication and Administration.
3. The Odisha Judicial Academy to provide training on such subjects and also make provision in their curriculum accordingly."

[No. 46-VJ-12/2016/L.]

By Order of the Governor

B. P. ROUTRAY
Principal Secretary to Government